

IN THE HIGH COURT OF JHARKHAND AT RANCHI

C.M.P No.39 of 2021

Jyotish Chandra Rai Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner :Mr. D.K. Prasad, Advocate

For the Respondents :Mr. S.Srivastava & Aashish Shekhar

Through:- Video Conferencing

02/17.04.2021 Heard learned counsel for the parties through

V.C.

2. At the request of the learned counsel for the petitioner, the defect as pointed out by the registry is hereby ignored.

3. The instant application has been preferred for restoration of W.P.(S) No.5524 of 2008, which stood dismissed for non-prosecution vide order dated 20.01.2021.

4. Learned counsel for the respondents does not have any serious objection.

5. Looking to the averments made in the restoration application, this CMP stands allowed and W.P.(S) No.5524 of 2008 is restored to its original file.

6. Accordingly, the C.M.P stands disposed of.

(Deepak Roshan, J.)

Fahim/-